

measures for providing an international trade enabling environment in the States and to create a framework for making the States active partners in boosting India's exports.

(b) All the States and UTs have already been communicated about the constitution of the aforesaid Council including the State Governments of Andhra Pradesh and Telangana.

(c) The Minister in-charge of Trade and Commerce in States/UTs including Andhra Pradesh and Telangana are members of the Council along with other stake holders and trade organizations such as FICCI, ASSOCHAM etc.

#### **Export earnings from manufacturing sector**

1773. SHRI D. BANDYOPADHYAY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether manufacturing sector accounted for only 15 per cent of India's export earnings in 2010 as against a corresponding figures of 50 per cent in China; and

(b) if so, what are the main reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Export data compiled by DGCI&S, Kolkata is based on harmonised system of classification. Sector-specific categorisation as per economic activity is not compiled by DGCI&S, Kolkata.

#### **Non-execution of SEZ projects**

1774. SHRI RAM KUMAR KASHYAP: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that nearly 70 per cent of Special Economic Zone (SEZ) projects have not been executed across the country; and

(b) if so, the details thereof and whether Government has extended time limit for execution of projects and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) In addition to Seven Central Government Special Economic Zones (SEZs) and 11 State/Private Sector SEZs set-up prior to the enactment of the SEZs Act, 2005, formal approval has been accorded to 416 proposals out of which 330 SEZs have been notified: Presently, a total of 202 SEZs are exporting.

In terms of Rule 6(2)(a) of the SEZs Rules, 2006, the letter of approval granted to a SEZ developer is valid for a period of three years within which time effective steps are to be taken by the developer to implement the approved project. Some SEZ developers have sought extension of validity period of the letter of approval granted to them for the execution of their projects. After deliberations and taking into account the facts and circumstances of each case, the Board of Approval for SEZs has granted approval for extension of validity period of letter of approval in the case of 119 developers for the execution of their projects during the Financial Years 2012-13 to 2015-16 (up to 19th May, 2015).

#### **Strategy for expansion of e-commerce**

1775. DR. V. MAITREYAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the strategy for effective expansion of e-commerce in India has been planned and if so, the details thereof;

(b) the top 30 item-wise growth in e-commerce products achieved in the last three years and the item-wise revenue earned for each of those top 30 items;

(c) whether as per the regulations framed under the Foreign Exchange Management Act, 1999, (FEMA) 100 percent FDI is allowed on an automatic basis *i.e.* without any prior approval of the Ministry in e-commerce activities but FDI is not permitted in Indian entities that carry out single brand retail or multi brand retail *via* e-commerce; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The following steps have been taken for effective expansion and foreign investment promotion of e-commerce in India:

- (i) the FDI policy provides FDI up to 100% under the automatic route in B2B e-commerce activities.
- (ii) Finance Minister, in his Budget Speech, given on 10.7.2014, has made following statement:

“FDI in the manufacturing sector is today on the automatic route. The manufacturing units will be allowed to sell its products through retail including e-commerce platforms without any additional approval.”

(b) No such data is Centrally maintained.